Extra No. 25

©

सत्यमेव जयते

The Gujarat Government Gazette

EXTRAORDINARY

PUBLISHED BY AUTHORITY

Vol. LXVII] WEDNESDAY, SEPTEMBER 2, 2026 / BHADRA 11, 1948

Separate paging is given to this part in order that it may be filed as a Separate Compilation.

PART V

Bills introduced in the Gujarat Legislative Assembly

(To be translated into Gujarati and the translation to be published in the *Gujarat Government Gazette*. The date of publication to be reported.)

The following Bill is published with the consent of the Speaker given under the proviso to rule 127A of the Gujarat Legislative Assembly Rules:-

GUJARAT PREVENTION OF FRAGMENTATION AND CONSOLIDATION OF HOLDINGS (AMENDMENT) BILL, 2026.

GUJARAT BILL NO. 25 OF 2026.

A BILL

further to amend the Gujarat Prevention of Fragmentation and Consolidation of Holdings Act, 1947.

It is hereby enacted in the Seventy-seventh Year of the Republic of India as follows:

Short title and commencement.

1. (1) This Act may be called the Gujarat Prevention of Fragmentation and Consolidation of Holdings (Amendment) Act, 2026.

(2) It shall be deemed to have come into force on the 14th July, 2026.

Amendment of section 5 of Bom. LXII of 1947.

2. In the Gujarat Prevention of Fragmentation and Consolidation of Holdings Act, 1947 (hereinafter referred to as "the principal Act"), in section 5, after sub-section (3), the following sub-section shall be added, namely: - **Bom. LXII of 1947.**

"(4) Notwithstanding anything contained in section 4 or foregoing sub-sections, the State Government may from time to time, by notification in the *Official Gazette*, declare a standard area for any class of land in any local area.".

Amendment of section 9 of Bom. LXII of 1947.

3. In the principal Act, in section 9, after sub-section (3), the following sub-section shall be added, namely: -

"(4) (1) Notwithstanding anything contained in this Act, a transfer or partition of a land contrary to the provisions of this Act made on or after the 29th January, 1948 but on or before 31st March, 2026, whether or not any proceedings before an officer or authority are pending, shall be deemed to have been regularised without charging any penalty or premium therefor.

(2) Proceedings mentioned in this sub-section before the revisional authority shall be disposed of by such authority having regard to sub-section (1), while the proceedings pending before the officer at the trial stage shall stand abated.".

Repeal and saving.

4. (1) The Gujarat Prevention of Fragmentation and Consolidation of Holdings (Amendment) Ordinance, 2026 is hereby repealed. **Guj. Ord. 2 of 2026.**

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

STATEMENT OF OBJECTS AND REASONS

The Gujarat Prevention of Fragmentation and Consolidation of Holdings Act, 1947 (Bom. LXII of 1947) (hereinafter referred to as "the Act") was enacted with the objective of preventing fragmentation of agricultural land holdings and providing for consolidation thereof, with a view to securing agricultural efficiency and ensuring orderly management of agricultural land.

The Act has been in force for more than seven decades. During this period, substantial changes have taken place in the socio-economic conditions of the State, patterns of land use and agricultural practices. In view of these developments, it has become necessary to review certain provisions of the Act to ensure that its objectives are achieved in a manner consistent with present-day requirements.

With expansion of urban and municipal areas, agricultural lands situated in such areas and their periphery have been included in residential, commercial, and industrial zones under development Plans, rendering such lands eligible and more suitable for non-agricultural use. Notwithstanding this, transfers and partitions of such lands, effected in contravention of the provisions of the Act, have led to creation of fragmented holdings. Due to statutory restrictions, or such transactions reflected in record of rights evidence are in violation of provision of the Act at relevant time, thereby preventing occupants from obtaining requisite permissions for commencement of non-agricultural use.

In order to resolve the said issue it is necessary to amend the sections 5 and 9 of the Act to meet current socio-economic and land use realities and to balance agricultural interests with developmental needs of the State.

As the Legislative Assembly of the State of Gujarat was not in session, the Gujarat Prevention of Fragmentation and Consolidation of Holdings (Amendment) Ordinance, 2026 was promulgated to amend the Gujarat Prevention of Fragmentation and Consolidation of Holdings Act, 1947 to achieve the aforesaid objects.

The Bill seeks to replace the said Ordinance by an Act of the State Legislature.

RUSHIKESH PATEL,

MEMORANDUM REGARDING DELEGATED LEGISLATION

This Bill involves delegation of legislative power in the following respects, namely:-

Clause 2.- New sub-section (4) in section 5 of the Gujarat Prevention of Fragmentation and Consolidation of Holdings Act, 1947 proposed to be added by this clause empowers the State Government to declare by notification in the *Official Gazette*, a standard area for any class of land in any local area.

The delegation of legislative power, as aforesaid, is necessary and is of a normal character.

Dated the 2nd September, 2026. **RUSHIKESH PATEL.**

By order and in the name of the Governor of Gujarat,

K. M. LALA,

Gandhinagar, Secretary to the Government of Gujarat,
Dated the 2nd September, 2026. Legislative and Parliamentary Affairs Department.

Signature Not Verified
Signed by : BHOLUSINGH G THAKUR
Senior Manager
Government Central Press,
Gandhinagar
Date : 2026.09.21 11:05:15 IST